

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court – I

Service Tax Appeal No. 25593 of 2013

(Arising out of OIO No.58/2012-Adjn. (Commr) ST dt.31.10.2012 passed by Commissioner of Central Excise, Customs & Service Tax, Hyderabad)

**Satyam BPO Ltd
(now known as Tech Mahindra Ltd)**

Cyber Towers Peals, Hitech City,
Madhapur, Hyderabad – 500 081

.....Appellant

VERSUS

**Commissioner of Central Tax
Hyderabad - GST**

LB Stadium Road, Basheerbagh,
Hyderabad – 500 004

.....Respondent

Appearance

Shri Ch. Sumanth, Advocate for the Appellant.

Shri A.V.L.N. Chary, AR for the Respondent.

Coram:

HON'BLE MR. ANIL CHOUDHARY (JUDICIAL)

HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)

FINAL ORDER No. A/30184/2023

Date of Hearing: 14.07.2023

Date of Decision: 14.07.2023

[Order per: ANIL CHOUDHARY]

1. Learned Counsel appearing on behalf of the Appellant submits that the Appellant has opted for SLVDR Scheme and submits copies of SVLDRS-1 & SVLDRS-4 Forms. Accordingly, the Appeal is dismissed in terms of settlement/ compromise between the parties.

(Dictated and pronounced in the Open Court)

**(ANIL CHOUDHARY)
MEMBER (JUDICIAL)**

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**